



2026:AHC:15734

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 1791 of 2025

Smt. Omkali

.....Petitioner(s)

Versus

Settlement Officer Of Consolidation And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurag Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Learned Standing Counsel has filed copy of instructions, today in the Court, which is taken on record. Office is directed to proceed accordingly.

2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ, order or direction in the nature of Mandamus directing the respondent no.1 to decide the pending Appeal No.578 of 2022, under Section-11(1) of the U.P. C.H. Act (Omkali vs. Rajesh and Another), pending before the respondent no.1, within a specified period to be fixed by this Hon'ble Court."

3. It is submitted that appeal under Section 11(1) of the U.P.C.H. Act is pending consideration since 03.10.2022, despite the fact that the opposite parties in the appeal have already appeared and the case is ripen for final adjudication.

4. Learned Standing Counsel, on the basis of instructions, submits that record of the court below has already been summoned and the case will be decided, expeditiously.

5. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.1 to decide the aforesaid appeal strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either

of the parties expeditiously, preferably, within a period of **two months** from the date of production of certified copy of this order.

6. With the aforesaid direction, this petition is finally **disposed of**.

(Dinesh Pathak,J.)

January 21, 2026
VR